

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 198/2007
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SH. S. K. MOHAPATRA
Hon'ble Member (T)


ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 11.08.2016

NAME OF THE COMPANY: M/s. Jagran Prakashan Ltd.

V/s.

M/s. Jagran Publication Pvt. Ltd.

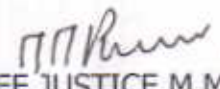
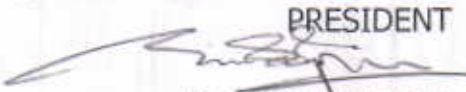
SECTION OF THE COMPANIES ACT: 397/398

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	KOSTUBH DEVNANI	ADVOCATE	PETITIONER	

ORDER

Learned counsel for the parties have pointed out that territorial jurisdiction for CP No. 198 of 2007 is with Ahmedabad bench of NCLT on account of its HQrs at Bhopal. The above CP has been erroneously posted before the Allahabad bench as the parties have received notice from that bench.

In view of the above CP No.198 of 2007 is entrusted to Ahmedabad bench. The Bench Officer of Allahabad bench is directed to transfer the company petition alongwith all relevant record, application and papers to the Ahmedabad bench at the earlist but not later than three weeks. A copy of this order be sent by Fax to the Bench Officer Allahabad today itself.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

(S.K. MOHAPATRA)
MEMBER

11-08.2016
(A.K. Arora)